# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 03.01.2013

The meeting No.39/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 03.01.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.36/AM-13, dated 13.12.2012 and 37/AM-13, dated 20.12.2012 was taken for ratification. As there were no amendments to the same, the above referred minutes of 13.12.2012 and 20.12.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.39/AM-13 dated 03.01.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 39/84-ALC3/2012 MEETING DATE : 03.01.2013

	Case No.:9/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Rejected
	HQ File :01/84/050/00255/AM13/	RLA File :35/24/040/00011/AM13/	Lic.No/Date:3510039251 12.09.2012	Reject
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

RLA may take suitable consequential action accordingly.

Case No.:7/32/84-ALC3/2012	Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Rejected
HQ File :01/84/050/00293/AM13/	RLA File :05/23/040/00218/AM13/	Lic.No/Date:0510334675 13.09.2012	Reject
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant has not submitted CAD/CAM, measurement chart and sketch of the export product in support of their proposal. In view above, the Committee was unable to finalise the norms and constrained to reject the case.			

Case No.:16/31/84-ALC3/2012	Party Name: ELEGANT OVERSEAS		Status: Rejected
HQ File :01/84/050/00277/AM13/	RLA File :05/23/040/00236/AM13/	Lic.No/Date:0510335122 18.09.2012	Reject

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Norms Committee meeting held on 08.11.2012, the applicant firm was asked to furnish the information/details in respect of requirement of 1<sup>st</sup> import item in Sq. meter in support of their proposal. The applicant firm in their reply dated 24.12.2012 simply converted running yard in meters and has mentioned it as Sq. meter. Width of the fabric in inches or meters has also not been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:19/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Rejected
	HQ File :01/84/050/00280/AM13/		Lic.No/Date:0810115374 25.09.2012	Reject

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:20/31/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Rejected	
	HQ File :01/84/050/00281/AM13/	RLA File :08/24/040/00200/AM13/	Lic.No/Date:0810115375 25.09.2012	Reject	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 29.11.2012 so far. In view of above, the				
Committee was unable to finalise the norms and constrained to reject the case.  RLA may take suitable consequential action accordingly.					

			'	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Rejected
		HQ File :01/84/050/00316/AM13/		Lic.No/Date:3410035230 26.09.2012	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the Committee meeting held on 06.12.2012, the applicant firm was asked to furnish the technical literature in respect of important firm has not supplied the same in their replication of their proposal. The applicant firm has not supplied the same in their replication of the case.					ct of import item heir reply dated
	RLA may take suitable consequential action accordingly.				

	Case No.:6/31/84-ALC3/2012		02.01.2012	Status: Approved
	HQ File :01/84/050/00267/AM13/	RLA File :05/24/040/00254/AM13/	Lic.No/Date:0510337130 12.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sample and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket with pocket made	1200 Nos.	50% Cotton 38% Nylon	600.00 Kgs.
	of 50% Cotton 38% Nylon 11%		11% Rayon 1% other fibre	
	Rayon 1% other fibre lace dyed		lace dyed knitted fabric,	
	knitted fabric, GSM-150+/-10%		GSM-150+/-10%	
	(Shell as imported) with 100%			
	Polyester printed woven fabric			
	(Indian as lining), Style			
	No.IC300091			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/35/84-ALC3/2012		Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Deferred
$\ _{8}$	HQ File :01/84/050/00299/AM13/			Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

	1 - 7		Status: Deferred
HQ File :01/84/050/00313/AM13/	RLA File :04/24/040/00146/AM13/	Lic.No/Date:0410140510	Defer Date:

	9			10.10.2012	31.01.2013
		<b>Decision:</b> The Committee considered	the case as per	agenda alongwith other relevant pa	apers and observed that requisite
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information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

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	Case No.:4/35/84-ALC3/2012	, ,	Status: Deferred
10	HQ File :01/84/050/00298/AM13/		Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

Case No.:29/35/84-ALC3/2012	·	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Approved
HQ File :01/84/050/00323/AM13/		Lic.No/Date:0510337602 23.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies Car Coat made of 100%	997 Nos.	100% Polyester dyed	3013 Sq. meter
		Polyester dyed woven fabric,		woven fabric, GSM-	
		GSM-200+/-10%, Style:ADANA		200+/-10%, width-55"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:20/35/84-ALC3/2012	Party Name: A.I. ENTERPRISES PVT. LTD.	00.01.0010	Status: Approved
HQ File :01/84/050/00314/AM13/		Lic.No/Date:0410140651 26.10.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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:	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Wide Leg Trousers made of	1110 Nos.	100% Linen dyed woven	2942 Sq. meter
		100% Linen dyed woven fabric		fabric regular sanforized,	(@ 2.65 sq.
		regular sanforized, GSM-113+/-		GSM-113+/-10%	meter per piece)
		10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/35/84-ALC3/2012	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Deferred
13	HQ File :01/84/050/00301/AM13/	Lic.No/Date:0310714244 05.11.2012	Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details of DC(MSME) letter dated 21.12.2012 are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

Case No.:8/35/84-ALC3/2012		I I	Status: Deferred
HQ File :01/84/050/00302/AM13/	RLA File: 03/95/040/00581/AM13/	Lic.No/Date:0310714287	Defer Date:

14			03.11.2012	[31.01.2013
	<b>Decision:</b> The Committee considered t	he case as per agenda along	gwith other relevant pap	ers and observed that requisite
	information/details of DC(MSME) lette	er dated 21.12.2012 are s	till awaited from the a	pplicant firm. Accordingly, the
	Committee after deliberations decided to	await the same and deferred	the case for re-listing on	31.01.2013.

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			Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Deferred
15	HQ File :01/84/050/00303/AM13/		Lic.No/Date:0310714247 05.11.2012	Defer Date: 31.01.2013
	Decision. The Committee considered the ease as per agende alengwith other relevant papers and observed that requisite			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details of DC(MSME) letter dated 21.12.2012 are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

	II I	1	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Deferred
16	HQ File :01/84/050/00319/AM13/		Lic.No/Date:0510338417 06.11.2012	Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

	1 -	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Approved
HQ File :01/84/050/00326/AM13/	RLA File :05/24/040/00288/AM13/	Lic.No/Date:0510338782	

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	09.11.2012	<u>I</u>
) • - • - • The Committee • · · · · · · · · · · · · · · · ·	4	1411

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Linen	6752 Nos.	100% Linen printed woven	12,210 Sq.
	printed woven fabric, GSM-		fabric, GSM-125+/-10%	meter
	125+/-10%, Style			
	No.430410/430411/430478			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/35/84-ALC3/2012		Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Approved
HQ File :01/84/050/00310/AM13/	RLA File :35/24/040/00017/AM13/	Lic.No/Date:3510039609 16.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cotton grey cloth with micropake	11,730.000	Micropake 600 X-ray thread	1545.000
	600 X-ray thread (quantity of x-	Kgs.		Kgs.
	ray thread in cotton grey cloth =			-
	1530 Kgs.)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		5	Meet No/Date:39/84-ALC3/2012 03.01.2013	Status: Deferred
19	HQ File :01/84/050/00341/AM13/			Defer Date: 31.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

## **MANUAL AGENDA CASES**

(20)

Case No.650	M/s Madhu India Deco Ltd., Lucknow
NC 39/AM-13, dt. 03.01.2013	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft paper wastage	from 10.19% to 15.42% to 100% EOU.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 31.01.2013.

(21)

Case No.651 M/s Loyal Textiles Mills Ltd., Kovilpatti			
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/136/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.3510038573 dated			
15.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 30.11.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(22)

Case No.652	M/s D Decor Exports, Mumbai			
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/210/AM-11/DES-V			
Ratification of input output norms against Advance Authorisation No.0310596364 dated 12.10.2010.				

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the item of export is basically 'Booklets' and classification of export product under chapter 54 of ITC (HS) Code is not tenable. The export product falls under chapter 49 of ITC (HS) Code. The applicant firm has already applied for ratification of Advance Authorization No.0310715611 dated 23.11.2012 indicating 'Booklet containing fabric samples' and mentioned ITC (HS) code as 49011020 with the same import item. Therefore, after deliberation the Committee has decided to transfer this case to NC-IV for a decision.

(23)

Case No.653 M/s Orient Clothing Co. Pvt. Ltd., Gurgaon							
NC 39/AM-13, dt. 03.01.2013	File No.01/84/162/405/AM-13/DES-V						
Ratification of input output norms against Annual Advance Authorisation No.0510291829 dated							
27.05.2011.							

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that sample of the export product is still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 31.01.2013.

(24)

Case No.654 M/s Radiant Exports, New Delhi					
NC 39/AM-13, dt. 03.01.2013	File No.01/84/162/358/AM-13/DES-V				
Ratification of Input Output Norms in respect of Advance Authorization No. 0510334020 dated					
07.09.2012.					

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/109/2012-13/Hos., dated 02.01.2013 as detailed below:-

S.No. Export Product Export Import item Quantity

		Quantity		allowed
1.	MANTA-01, Microfibre solid full, 100% Polyester knitted pile blankets, size- 180X220, GSM-280+/-10%	46,098 Nos.	100% Polyester knitted other pile microfiber solid fabric, GSM-280+/-10%  Vinyl Bag Polypropylene 43X32.5X10 cms	54,675.00 Kgs. 46,098 pcs.
2.	MANTA-02, Microfibre solid Queen, 100% Polyester knitted pile blankets, size- 220X240, GSM-280+/-10%	28,600 Nos.	100% Polyester knitted other pile microfiber solid fabric, GSM-280+/-10%  Vinyl Bag Polypropylene 43X38X10 cms	45,036.00 Kgs. 28,600 pcs.
3.	MANTA-03, Microfibre printed full, 100% Polyester knitted pile blankets, size-180X220, GSM-280+/-10%	15,600 Nos.	100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10%  Vinyl Bag Polypropylene 43X32.5X10 cms	Kgs.
4.	MANTA-04, Microfibre printed queen, 100% Polyester knitted pile blankets, size-220X240, GSM-280+/-10%	9100 Nos.	100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10%  Vinyl Bag Polypropylene 43X38X10 cms	Kgs.
5.	MANTA-05 Polar Fleece printed full, 100% Polyester knitted blankets, size-180X220, GSM-220+/-10%	1 ′	100% Polyester knitted polar fleece printed fabric, GSM-220+/-10%  100% Polyester Tape, width-2"  Vinyl Bag Polypropylene, 48X18 cms	•
6.	MANTA-06 Polar Fleece	6884 Nos.	100% Polyester knitted polar	4379.00 Kgs.

	printed Twin, 100% Polyester knitted blankets, size-		fleece printed fabric, GSM-220+/-10%	
	140X190, GSM-220+/-10%		100% Polyester Tape, width-2"	3690.00 Meters
			Vinyl Bag Polypropylene, 39X15 cms	6884 pcs.
7	MANTA-07, Microfibre printed full, 100% Polyester knitted pile blankets, size-	7800 Nos.	100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10%	9252.00 Kgs.
	180X220, GSM-280+/-10%		Vinyl Bag Polypropylene 43X32.5X10 cms	7800 pcs.
8.	MANTA-08, Microfibre printed queen, 100% Polyester knitted pile blankets, size-	3900 Nos.	100% Polyester knitted other pile microfiber printed fabric, GSM-280+/-10%	6142.00 Kgs.
	220X240, GSM-280+/-10%		Vinyl Bag Polypropylene 43X38 cms	3900 pcs.
9.	MANTA-09 Polar Fleece printed full, 100% Polyester knitted blankets, size-	78,000 Nos.	100% Polyester knitted polar fleece full printed fabric, GSM-220+/-10%	72,247.00 Kgs.
	180X220, GSM-220+/-10%		100% Polyester Tape, width-2"	48,215.00 Meters
			Vinyl Bag Polypropylene, 48X18 cms	78,000 pcs.
10.	MANTA-10 Polar Fleece printed Twin, 100% Polyester knitted blankets, size-	3530 Nos.	100% Polyester knitted polar fleece printed fabric, GSM-220+/-10%	2246.00 Kgs.
	140X190, GSM-220+/-10%		100% Polyester Tape, width-2"	1892.00 Meters
			Vinyl Bag Polypropylene,	3530 pcs.

			39X15 cms	
11.	MANTA Baby-01, Microfibre 100% Polyester knitted pile blanket, Size-75X100, GSM-	7150 Nos.	100% Polyester knitted other pile baby microfiber solid fabric, GSM-280+/-10%	1738.00 Kgs.
	280+/-10%		Vinyl Bag Polypropylene 26X27X4 cms.	7150 pcs.
12.	MANTA Baby-02, Microfibre Embroidery 100% Polyester knitted pile blanket, Size-	11,700 Nos.	100% Polyester knitted other pile baby microfiber embroidery fabric, GSM-280+/-10%	2791.00 Kgs.
	75X100, GSM-280+/-10%		Vinyl Bag Polypropylene 26X27X4 cms.	11,700 pcs.
13.	MANTA Baby-03, Microfibre printed 100% Polyester knitted pile blanket, Size-75X100,	3900 Nos.	100% Polyester knitted other pile baby microfiber printed fabric, GSM-280+/-10%	948.00 Kgs.
	GSM-280+/-10%		Vinyl Bag Polypropylene 26X27X4 cms.	3900 pcs.
14.	MANTA Baby-04, Polar fleece printed 100% Polyester knitted blanket, Size-75X100, GSM-200+/-10%	16,255 Nos.	100% Polyester knitted baby polar fleece printed fabric, GSM-200+/-10%	2803.00 Kgs.
	GSW1-200+/-10%		Vinyl Bag Polypropylene 28X9.5 cms.	16,255 pcs.
15.	MANTA Baby-05, Polar fleece Embroidery 100% Polyester knitted blanket, Size-	21,986 Nos.	100% Polyester knitted baby polar fleece embroidery fabric, GSM-200+/-10%	3692.00 Kgs.
	75X100, GSM-200+/-10%		Vinyl Bag Polypropylene 26X27X4 cms.	21,986 pcs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.655	M/s Texstyles, Noida
NC 39/AM-13, dt. 03.01.2013	Pt. File No.01/84/50/125/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510183956 dated	
02.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 17.01.2013.

(26)

Case No.656	M/s Richa & Co., New Delhi	
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/242/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510337305 dated		
16.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the CAD/CAM, measurement chart, sketch of the export product pertaining to style No.33242 in the application in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 31.01.2013.

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	Case No.657	M/s SRF Ltd., Viralimalai, Tamil Nadu	
Ī	NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/264/AM-13/DES-V	
Ī	Ratification of input output norms in respect of Advance Authorization No.0410140459 dated		
	12.10.2012.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics 840	2,26,000	Polyester chips	2,49,165 Kgs.

Denier and above	Kgs.	Spin finish oil	2136.00 Kgs.
Polyester fabrics (EE),		V.P. Latex	14,690.00 Kgs.
Dipped belting fabrics,		Resorcinol	1582.00 Kgs.
Rubberised textile fabrics		Formaldehyde	2260.00 Kgs.
		Bonding Agent (Grill	1130.00 Kgs.
		bond/Casabond/Vulcabond-	
		E/Isobond PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

#### (28)

Case No.658	M/s Parasnath Tech Garments Pvt. Ltd., Kanpur	
	, 1	
NC 39/AM-13 dt 03 01 2013	File No 01/84/50/226/AM-13/DFS-V	
110 23/11/11 12, 40: 05:01:2012	110 110 010 00 00 00 00 00 00 00 00 00 0	
Ratification of input output norms in respect of Advance Authorization No. 0610028616 dated		
1 1		
1 23 08 2012		
,	File No.01/84/50/226/AM-13/DES-V espect of Advance Authorization No. 0610028616 dated	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

## (29)

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Case No.659	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
	Chennai
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410109455 dated	
17.11.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call for sample of the export product from the applicant firm with the clarity of quantity of each type of pocketing fabric to be importing. Applicant firm may also give calculation sheet of the export product to enable to arrive at the required quantity per piece of each type of pocketing fabric. It was decided to defer the case for re-listing on 31.01.2013.

Case No.660	M/s Gupta Exim (I) Pvt. Ltd., Faridabad	
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/324/AM-09/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 0510228078 dated		
24.09.2008.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.01.2013.

(31)

Case No.661	M/s Office of Jt. DGFT, Kolkata
NC 39/AM-13, dt. 03.01.2013	File No.01/84/162/505/AM-13/DES-V
Clarification in respect of 100% Natural Silk Fabrics covered by SION J-124 (Textile Group)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and examined the request of Office of the Jt. DGFT, Kolkata to clarify whether the '100% Natural Silk Fabrics' as described in SION J-124 and 'Natural Silk Fabrics' as described by the exporters are one and the same. The Committee after deliberations with the technical members of the Committee clarified that both '100% Natural Silk Fabrics' and 'Natural Silk Fabrics' may be treated as similar.

## **Outside Agenda case**

(32)

Case No.6	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 39/AM-13, dt. 03.01.2013	File No.01/84/50/189/AM-11/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.3510030915 dated	
14.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and re-visited the issue of higher wastage norms. The Technical Members of the Committee felt that the ad-hoc norms for these products were earlier fixed based on factory visit by the technical members of the Norms Committee on 8<sup>th</sup>/9<sup>th</sup> February, 2010. During the visit, the technical members of the Committee saw the entire process and examined the requirement of raw material at each stage.

Secondly, the industry data from 3 other firms were taken on record while fixing the wastage norms. The norms were fixed in NC meeting held on 31.03.2011.

Thereafter, M/s Loyal Textiles Mills Ltd., Kovilpatti has been representing to enhance the wastage norms whereas NC has not received any representation from other firms so far. Therefore, the Technical Members of the Committee felt that since the ad-hoc norms were fixed based on industry data of three other firms, enhancing the wastage norms on the basis of representation of one firm will not be a fair decision. Any further enhancement of wastage norms only for this firm will only be possible on the actual requirement to be certified by a factory visit. If factory visit is not permissible as a policy, then Technical members expressed their inability to be a party to any decision for further enhancement of wastage norms. Accordingly, the Committee could not agree with the request of the applicant firm.

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